

4.9.96

Hon Mr S. Das Gupta ~~MP~~
Hon Mr T. L. Vanna ~~MP~~

This application has been filed Challenging the Award of the Prescribed authority under Payment of Wages Act. It is clear from the application that this Award was Challenged without filing an appeal before the District Judge.

Hon Supreme Court has recently decided in the case of K. P. Gupta that appellate jurisdiction of the District Judge under the Payment of Wages Act is not ousted by any provision of Administrative Tribunals Act 1985. This application has therefore been filed without exhausting the statutory remedy available to the applicant.

This application is therefore dismissed as not maintainable. The applicant is so advised, may file appeal before the appropriate Forum.

[Signature]
SV

W
MP